

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 220  
IB-357/ND/2020**

**IN THE MATTER OF:  
Mr. Nishit Goel**

**...PETITIONER**

**Vs.**

**M/s. Hitani Enterprises Pvt. Ltd.**

**...RESPONDENT**

**Section  
Under Section 9 of IBC**

**Order delivered on 04.01.2021  
(Virtual Hearing)**

**Coram:  
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Ms. Nikita Barman, Advocate.**

**For the Respondent/ Corporate-debtor :Mr. Tej Singh Chaudhary,  
Advocate.**

**ORDER**

Heard the submissions made by the Learned Counsel for both the parties. The Learned Counsel for the Corporate-debtor has prayed for extension of time of two weeks for reconciliation of account. Matter is adjourned to 20.01.2021.

**- Sd -**

**(V.K. Subburaj)  
Member (T)**

**- Sd -**

**(P.S.N. Prasad)  
Member (J)**